GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2425 ANSWERED ON FRIDAY, THE 11TH MARCH, 2016/ [PHALGUNA 21, 1937 (SAKA)]

ONLINE RULINGS/JUDGMENTS OF COMPANY LAW BOARD

QUESTION

2425. SHRI RAMESH CHANDER KAUSHIK: SHRI P.P. CHAUDHARY:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether rulings/judgments of the Company Law Board are available through online access, if so, the details thereof;

(b) if not, the reasons therefor;

(c) whether the Government proposes judgments/ruling of the Company Law Board put online and made accessible to the public;

(d) if so, the details thereof along with the time by which it is likely to be implemented; and

(e) whether the Government has any plan to include Company Law Board under the e-courts initiative of the Government, if so, the details thereof?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

(SHRI ARUN JAITLEY) (গ্রী अरूण जॆटली)

(a) to (e): Orders of the Company Law Board pronounced from the year 2010 onwards under various sections of the Companies Act, 1956 & 2013, are available through on-line access on its website namely <u>www.clb.gov.in</u>. At present, there is no plan to include Company Law Board under the e-courts as the Board will stand dissolved on constitution of National Company Law Tribunal, under the provisions of Companies Act, 2013.

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